

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO: 3218
TO BE ANSWERED ON THE 05th JANUARY 2018/PAUSHA 15, 1939 (SAKA)

QUESTION
BANKS BOARD BUREAU

3218: SHRI V. ELUMALAI:
DR. K. GOPAL:
ADVM. UDHAYAKUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Banks Board Bureau has informed the Government about the tardy progress made by State owned bankers in resolving the issue of Non-Performing Assets (NPA), if so, the details thereof;
- (b) whether the Banks Board Bureau has suggested a roadmap to wriggle out of the NPA problem being faced mainly by Public Sector Banks, if so, the details thereof;
- (c) whether the Government is considering to expand the ambit of Oversight Committee to provide guidance under available mechanisms including deep restructuring joint lenders forum and strategic debt restructuring and
- (d) if so, the details thereof?

ANSWER
To be answered by
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHIV PRATAP SHUKLA)

(a) to (d): Banks Board Bureau (BBB), with a view to expedite progress in resolving Non-Performing Assets (NPAs), co-ordinated with the Reserve Bank of India (RBI), Central Vigilance Commission and Central Bureau of Investigation, to establish an Oversight Committee (OC) for the resolution of stressed assets. The OC has since been brought under the aegis of RBI, and is currently mandated to review cases being restructured under the Scheme for Sustainable Structuring of Stressed Assets. RBI has apprised that no decision has been taken to expand the ambit of the OC.
